

(B)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

CP NO.384/2003
O.A.NO.3191/2002

Wednesday, this 14th day of January, 2004

Hon'ble Shri Shanker Raju, Member (J)
Hon'ble Shri S.A.Singh, Member (A)

Jeet Ram s/o Shri Rizak Ram Sr. PET
working at Govt. Boys Higher Secondary School
MB Road, Pushp Vihar, Sector-1
New Delhi-17

...Applicant
(Applicant in person)

Versus

1. Smt. Geeta Sagar,
Secretary of Education
Delhi Administration,
Old Secretariat
Sham Nath Marg, Delhi

2. Ms. Shailja Chandra,
Chief Secretary
Govt. of NCT Delhi
New Secretariat, IP Estate,
New Delhi

3. Vigilance Officer
Mr. R.L. Khurana, Lucknow Road
Directorate of Education,
Delhi Adminn. Delhi

...Respondents

(By Advocate: Shri George Paracken)

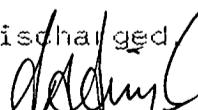
O R D E R (ORAL).

By Shri Shanker Raju, Member (J)

The claim of the applicant was that the period of his suspension will have to be treated as spent on duty and accordingly he will be paid full pay and allowances for the period of suspension.

In the light of compliance of our directions on 29.12.2003, we find no wilful disobedience on the part of the respondents. Applicant is given liberty to assail the same in accordance with law. CP is dismissed. Notices are

discharged


(S.A. Singh)
Member (A)


(Shanker Raju)
Member (J)

/kdr/